

FIR no. 298/2020

PS Kalyanpuri

State vs. Yash @ Varun

U/s 392/34 IPC

09.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

Present: Ld. APP for State.

Sh. Dinesh Yaduvanshi, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that he is in JC since 23.07.2020 and also that co-accused Aman has already been released on bail on 19.08.2020. It is also contended that applicant/ accused is not having any previous criminal record and that he is only 19 years of young age. That he is ready to abide by all the terms and conditions as imposed by the court.

The application is opposed by the Ld. APP for the State on the ground that allegations are serious in nature. That a sum of Rs.500/- was recovered from the possession of the applicant/ accused which was robbed from the complainant.

From the facts and circumstances of the case, I deem it appropriate to release the applicant/ accused on bail subject to furnishing personal bond with one surety in the like amount of Rs.15000/- with the following conditions:-

1. To join investigation as and when desired/directed by the IO/SHO.
2. Not to temper with the evidence of the case.



298/20



Application is disposed off accordingly.

Copy of order be given dasti.

(Rajinder Kumar)
CMM(East) KKD Courts Delhi
09.09.2020

Copy to
by ames
9/9/20

E-FIR no. 017583/2020
PS Pandav Nagar
State vs. Unknown
U/s 379/411 IPC

09.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of vehicle i.e. Bike bearing no. DL 14 SJ 8297 on superdari.

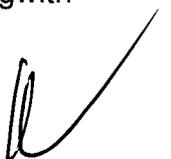
Present Ld. APP for the State.

Sh. Rahul Mishra, Ld. Counsel for the applicant.

Report filed by the IO stating therein that he is having no objection to release the vehicle bearing no.DL 14 SJ 8297 to the registered owner as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,



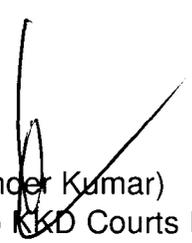
17583/20

3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.


(Rajinder Kumar)
CMM(East) K&D Courts Delhi
09.09.2020

FIR no. 38473/19
PS Kalyanpuri
State vs. Pankaj Sharma
U/s 679/411 Kalyanpuri

09.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

Present: Ld. APP for State.

Sh. H.S. Singh, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that he has been falsely implicated in this case and is in JC for the last about 45 days. It is also contended that recovery is the planted one and that accused is a young boy having permanent address. That he is the only sole bread earner of the family having old aged parents.

The application is opposed by the Ld. APP for the State on the ground that stolen bike has already got recovered from the possession of the applicant/ accused. That the applicant/ accused is also involved in 8 more cases.

Since the recovery has already been effected, keeping in view the facts and circumstances of the case, applicant/accused Pankaj Sharma is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
09.09.2020

FIR no.348/2020
PS Kalyanpuri
State vs. Vinod Kumar

09.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for providing un-certified copy of order dated 26.08.2020 passed by the court of Sh. Harun Pratap Singh, Ld.Duty MM.

Present Ld. APP for the State.

Applicant/ accused with Ld. Counsel Sh. Dilip Kumar Suryavanshi.

It is submitted by the Ld. Counsel for the applicant/ accused that bail application of the co accused is pending before the court of Ld. ASJ, KKD and is fixed for 10.09.2020 and that copy of the order in question is required to be placed before the Ld. ASJ, Delhi.

Ld. APP states that he has no objection if the application is allowed.

Considering the facts and circumstances of the case, the application is allowed.

The application stands disposed off accordingly.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
09.09.2020

FIR no. 336/20
PS Kalyanpuri
State vs. Rahis @ Adil
U/s 25/54/59 Arms Act.

09.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of applicant/accused Rahis @ Adil.

Present: Ld. APP for State.

Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that the applicant is innocent and running in JC since 19.08.20020. That he was falsely implicated in this case because of a dispute with his landlord. It is also contended that recovery is the planted one. That he is having 4 minor children.

The application is opposed by the Ld. APP for the State on the ground that Katta was recovered from the possession of the accused. That he may jump the bail, if released.

Keeping in view the facts and circumstances of the case, applicant/accused Rahis @ Adil is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
09.09.2020